

[Shri Xavier Arakal]

in the Preamble of our Constitution. I do not have to deal at length with that aspect and with the implications and meaning of the Preamble. The main contention raised to justify this amendment as I have stated, is firstly, unemployment and, secondly, the welfare concept. What the Hon. Member has attempted to do by this amendment is this. It read like this:

"2. In article 19 of the Constitution, in clause (1), after sub-clause (g) the following new sub-clause shall be added, namely:—

"(h) to work, that is, the right to guaranteed employment and payment for their work in accordance with its quantity and quality. Standards for wages, hours rest and other working conditions.. . ."

These are the three requisites which the Hon. Member has contemplated by the amendment. But don't we have laws with regard to the latter part in our country?

MR. CHAIRMAN: Mr. Arakal, you can continue next time. We will be taking up the Half an Hour Discussion after 5.30 p.m. and there are some Bills to be introduced by some of the Members. Some two or three minutes should be available for that purpose.

Now, Mr. Faleiro.

17.27 hrs.

BACKWARD AREAS DEVELOPMENT BOARD BILL*

SHRI EDUARDO FALEIRO (Mor-

umgao): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of an autonomous Board for all sided development of all economically backward areas of the country.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of an autonomous Board for all-sided development of all economically backward areas of the country".

The motion was adopted.

SHRI EDUARDO FALEIRO: Sir, I introduce the Bill.

COMPULSORY VOTING BILL*

SHRI EDUARDO FALEIRO (Morumgao): I beg to move for leave to introduce a Bill to provide for compulsory voting by the electorate in the country.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for compulsory voting by the electorate in the country".

The motion was adopted.

SHRI EDUARDO FALEIRO: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Eighth Schedule)

SHRI EDUARDO FALEIRO (Morumgao): I beg to move for leave to

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